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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A.No.99 OF 1997.

DATE OF ORDER:28-9-1998.

Between:

1. N.Yadaiah.
2. L.Venu Gopal.
3. M.Viswani Devi.
4. Mohammed Moin.
5. P.Srinivas.

.. Applicants

a n d

1. Union of India, rep., by its Secretary, Ministry of External Affairs, New Delhi.
2. Regional Passport Officer, Hyderabad.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.Krishna Reddy

COUNSEL FOR THE RESPONDENTS: Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (AS PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (J))

Heard Mr.P.Krishna Reddy for the Applicant  
and Mr.V.Rajeshwara Rao for the Respondents.

2. There are five applicants in this DA. They are were engaged also taken as a Casual Labour. The applicants themselves submit that, they are not entitled for a Group-'C' post as they do not possess the educational qualifications but they are entitled for Casual Labour Group-'D' post.

*J*

...2

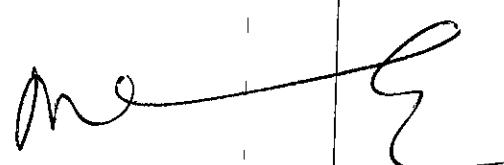
3. This OA is filed for regularisation of their services in Group-'D' posts. The prayer and contentions <sup>are</sup> in this OA ~~is~~ similar to the prayer and contentions in OA No.100 of 1997, which was disposed of today. The directions given that OA will equally apply to the applicants 1 to 3 in this OA.

4. The OA is ordered accordingly. No order as to costs.

  
(B.S. JAI PARAMESHWAR)

MEMBER (JUDL)

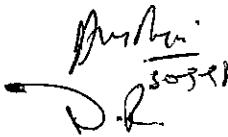
28.9.98

  
(R. RANGARAJAN)

MEMBER (ADMN)

Dated: this the 28th day of September, 1998  
Dictated to steno in the Open Court

\*\*\*  
DSN

  
D.R.

..3..

Copy to:

1. The Secretary, Min.of External Affairs, New Delhi.
2. Regional Passport Officer, Hyderabad.
3. One copy to Mr.P.Krishna Reddy,Advocate,CAT,Hyderabad.
4. One copy to Mr.V.Rajeswara Rao,Addl.CGSC,CAT,Hyderabad.
5. One copy to HBSJP,M(J),CAT,Hyderabad.
6. One copy to D.R(A),CAT,Hyderabad.
7. One duplicate copy.

YLKR

21088  
8

II COURT

TYPEO BY  
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APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARADAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR :  
M(J)

DATED : 28/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

O.A.NO. 99/92

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

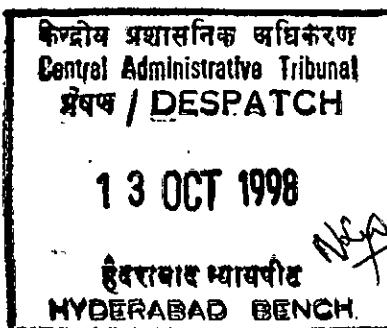
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: AT HYDERABAD.

(Under Rule 4(5)(a) of CAT(P)Rules,1987)

M.A.No.

66 of 1997

in

O.A.No.

81 of 1997.

Between:

1. N.Yadaiah.  
2. L.Venu Gopal.  
3. M.Viswani Devi.  
4. Mohammed Moin  
5. P.Srinivas. .... Applicants/  
..... Applicants.

And:

1. Union of India, rep. by its Secretary,  
Ministry of External Affairs,  
New Delhi.  
2. Regional Passport Officer,  
Hyderabad.

.... Respondents/  
Respondents.

Brief Facts of the case:-

(1) The applicants filed the above O.A. praying the Hon'ble Tribunal to direct the respondents to regularise the services of the applicants from the date of their original appointments as Group-C or Group-D after conducting departmental tests and give him all consequential benefits, and pass such other order or orders in the interests of justice.

(2) All the applicants are now working in the office of the Regional Passport Officer, Hyderabad. All of them were appointed as daily rated clerks. Inspite of the fact that the services of the applicants ranging between 9 to 4 years, their services are so far not regularised.

(3) The nature of the relief prayed by the applicants and the cause of the action are one and the same.

I under date of 20th Dec  
want see if the court  
is directed.

P. S. Sadas  
Counsel for applicants  
7/1/97

Singh of Pet.  
Before the Central Administrative  
Tribunal at Hyderabad.

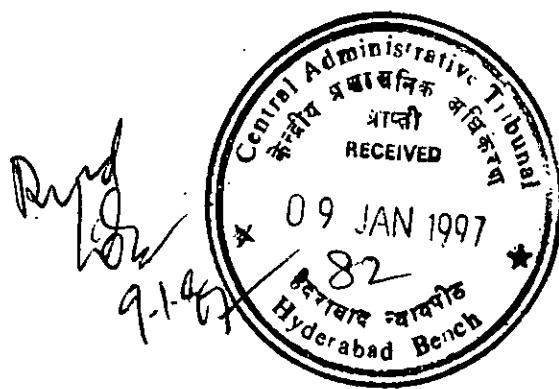
Singh of Pet.

M.A.No. of 1997  
in  
O.A.No. of 1997.

petition for permit the  
applicants to file

Single O.A.

\* \* \* \*



M/s. P. Krishna Reddy &  
Smt. P. Sarada,  
Counsel for the Applicants.

May be filed  
09/01/97

(4) Relief Sought:-

Under those circumstances it is therefore prayed that this Hon'ble Tribunal may be pleased to permit the applicants to file single C.A. and pass such other order or orders in the interests of justice.

Verification

We, the above named applicants herein i.e. 1.N.Yadaiah, 2.L.Venu Gopal, 3.M.Viswani Devi, 4.Mohammed Moin and 5.P.Srinivas, do hereby declare that the contents stated above in paragraphs 1 to 4 are true to the best of our knowledge, belief and information. We have not suppressed any material facts of the case.

1 N.Yadaiah

2 L.Vengopal.

3 MViswani Devi

4 Moin

5 Srinivas

R. Srinivas  
COUNSEL FOR THE APPLICANTS. APPLICANTS.

HYDERABAD,  
DT.7-1-1997.

21/1/97.

Heard Mr. P. Krishna Reddy, for the applicant and Mr. V. Rajeswara Rao, for the respondents.

ORIGINAL

GENERAL

THE BENCH CASE  
THE HON'BLE ADMINISTRATIVE  
TRIBUNAL HYDERABAD: BENCH

M.A.....66...of 1996

IN

O.A.....81..of 1997

Under the circumstances referred to, the MA is allowed. Register the OA.

R  
HBSJP  
H(T)

✓  
HRRN  
8(A)

PETITION FOR SEEKING PERMISSION TO ADDITIONAL APPLICATION IN A SINGLE APPLICATION

AND

Mr. P. Krishna Reddy  
COUNSEL FOR THE APPLICANT

AND

Mr. \_\_\_\_\_  
Sr. ADDL. STANDING COUNSEL  
FOR C.G. RLYS.